

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/11809/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The Registrar,**  
Gauhati High Court,  
Itanagar Permanent Bench, Yupia

Dated Guwahati, the 12<sup>th</sup> December, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. HC(IB)13/2013/Admn/8984, dated 05.12.2024

Sir,

With reference to the above, I am directed to inform you that Shri Tailang Laji, Joint Registrar, Gauhati High Court, Itanagar Permanent Bench, Yupia, has been allowed to avail LTC for the block period 2022-2024, for travelling to Andaman and Nicobar Islands and return, along with his wife and daughter (subject to fulfilling criteria as dependent family members), w.e.f. 19.12.2024 till 24.12.2024, by the shortest possible route, as per existing Rules.

Shri Laji has been allowed to avail six days Casual Leave, w.e.f. 19.12.2024 to 24.12.2024.

Further, Shri Laji has been allowed to encash 10 days of earned leave towards his aforementioned LTC for the block period 2022-2024, as per relevant Rules.

Yours faithfully,

*Self*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/11810-11812/2024/A.

Dated 12<sup>th</sup> December, 2024

Copy to:-

1. The Accountant General (A&E), Arunachal Pradesh, for information.
2. Shri Tailang Laji, Joint Registrar, Gauhati High Court, Itanagar Bench, Yupia, for information.
3. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*CR*  
*12/12/2024*  
**REGISTRAR (VIGILANCE)**

*12/12/2024*